

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
ALLAHABAD**

REGIONAL BENCH - COURT No.I

Service Tax Appeal No.70540 of 2018

(Arising out of Order-in-Appeal No.15/ST/Alld/2018 dated 05/01/2018 passed by Commissioner (Appeals), Customs, CGST & Central Excise, Allahabad)

M/s Amit Construction Company
(320/264, Colonelganj, Allahabad)

.....Appellant

VERSUS

Commissioner (Appeals),CGST & Central ExciseRespondent
(38 M.G. Marg, Allahabad U.P.)

APPEARANCE:

Shri Praveen Gupta, C.A. for the Appellant

Shri Shashi Shekhar, Authorised Representative for the Respondent

**CORAM: HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT
HON'BLE MR. P.V. SUBBA RAO, MEMBER (TECHNICAL)**

FINAL ORDER NO. 70243/2021

DATE OF HEARING: 08 October, 2021

DATE OF DECISION: 08 October, 2021

JUSTICE DILIP GUPTA:

Shri Praveen Gupta, learned Consultant appearing for the appellant stated that certificate in Form-IV under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 has been issued. The appeal, therefore, stands dismissed as withdrawn.

(Dictated and pronounced in open court)

**(JUSTICE DILIP GUPTA)
PRESIDENT**

**(P.V. SUBBA RAO)
MEMBER (TECHNICAL)**

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